Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

A.F.R. Nos. 63 & 131 of 2008

Dated: February 13, 2008

Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson

Hon'ble Mr. M.B. Lal, Technical Member

Reliance Fuel Resources Ltd., ... Appellant (s)

Versus

PNGRB

... Respondent (s)

Counsel for the Appellant (s) : Mr. Amit Kapur with Mr. Mansoor Ali,

Mr. Shoket and Mr. Apoorva Misra

Counsel for the Respondent(s) : R.A. Upadhayay &

Dr. Madan Sharma

ORDER

The learned counsel for the Petroleum and Natural Gas Regulatory Board (for short 'the Board') states that the Regulations for Authorizing Entities for the Development of Natural Gas Pipelines and regulations for City Gas Distribution Network shall be in place by the end of February 2008.

In view of the statement of the learned counsel for the Board, the learned counsel for the appellant seeks to withdraw the appeal and states that the appellant shall file the application before the Board in the prescribed format in accordance with the regulations, which will be in force by the end of February 2008, and the application will be in continuance of the earlier application.

Leave to withdraw the appeal is granted. The appeal is accordingly dismissed as withdrawn.

(M.B. Lal) Technical Member (Anil Dev Singh) Chairperson